

## LIBRARY

Central Administrative Tribunal

Calcutta Bench

O.A. 350/00037/2017

Bhut Nath Verma, S/o Late D. N. Verma, aged about 56 years, working for gain as Loco Pilot (Passenger), DSL, Eastern Railway, Andal, under Divisional Railway Manager, Eastern Railway, Asansol at present residing at Strt. No. 825/33, South Colony, Andal Post: Andal, Dist. Burdwan, PIN - 713321 and Permanent Address - Near Sunrise Dwariko Academy, Baijnathpur, B. Deoghar, Post - Deoghar, Dist-Deoghar, Pin No-814112.

... Applicant

- Vs -

1. Union of India through General Manager  
Eastern Railway, Fairlie Place,  
Calcutta - 1.
2. Divisional Railway Manager,  
Eastern Railway, Asansol. 713321
3. Sr. Divisional Personnel Officer  
Eastern Railway, Asansol. 713321
4. Sr. Divisional Mechanical Engineer,  
Eastern Railway, Asansol. 713321
5. Divisional Mechanical Engineer (O&F)  
Eastern Railway, Asansol. 713321

.. Respondents

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A. 350/00037/2017

Date of order: 8.5.2017

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : Mr. S.K. Das, Counsel

ORDER (Oral)

Jaya Das Gupta, Administrative Member:

The applicant has approached this Central Administrative Tribunal under Section 19 of the AT Act, 1985 seeking the following reliefs:-

- a) To set aside and quash the Impugned letter no. MP-223/0/10/2015 dated 31.7.2015 issued by DME (O&P), E. Railway, Asansol.
- b) To set aside and quash the Impugned Special Medical Memo No. G37/BN-129 dated 31.7.2015.
- c) To direct the respondents to treat the period from 03. 08.2015 to 10.12.2015 as spent on duty with full pay and allowances.
- d) To direct the respondents to return and/or credit the LAP's which has been debited during the period from 08.08.2015 to 10.12.2015 both dates inclusive.
- e) Any other order or orders(s) as the Hon'ble Tribunal deems fit and proper."

2. It is the contention of Ld. Counsel for the applicant that a representation dated 4.1.2016 is still pending and the same has not yet been disposed of. However, the Ld. Counsel for the respondents submits that he is not aware whether such representation has already been disposed of or not.

3. Hence, it is ordered that if such representation has been made and is not disposed of then the representation dated 4.1.2016 shall be considered by the appropriate respondent authority within a period of three months from the date of receipt of a copy of this order strictly as per law and a detailed speaking order shall be made which shall be conveyed to the applicant within a period of one week thereafter.

O/w

4. It is made clear that I have not gone into the merits of the case and all points are kept open for the respondents to consider the same as per the rules and regulations in force.
5. The matter is accordingly disposed of.

(Jaya Das Gupta)  
Administrative Member

SP